

MR. SPEAKER: I do not come in the way of the Prime Minister making any statement.

SHRI SAUGATA ROY: Another thing is, I have given notice of a Privilege Motion against Shri Raj Narain, the Health Minister, for concealing information from the House.

MR. SPEAKER: Just now I have got it and you are asking for it now?  
(Interruptions)

SHRI K. LAKKAPPA (Tumkur): This is not an ordinary weapon that you are using.

(Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, what is your decision about my notice on Israeli aggression on Lebanon? What is your observation on it?

MR. SPEAKER: I make no observation about matters. I only hear observations.

12.03 hrs.

#### RE. SITUATION IN BIHAR

SHRI V. M. SUDHEERAN (Alleppey): Sir, the situation in Bihar is getting worsened. Bihar is now heading for communal riots. The State Government has totally failed to maintain law and order there.

SHRI SAUGATA ROY: What about my Calling Attention motion on Bihar situation? The other House has debated it, but we are not getting any chance to discuss the situation that is developing in the State. (Interruptions) We do not know what to do about it. Every day during zero hour we have to create a scene because you will not give any ruling. And after some time somebody comes and whispers in our ears saying,

"Your motion is not accepted." This is not the parliamentary procedure Sir, you say something about the appointment of Chief Justice, about our privilege motion, about the situation in Bihar...

(Interruptions)

SHRI K. LAKKAPPA: I want to know whether the Government will say something on this issue. This is a vital issue...

(Interruptions)

SHRI SAUGATA ROY: ...Then it is not Parliament. Parliament is when the legitimate demands of the Members are met, when the legitimate interests of the Members are protected. But in this way the Parliament cannot function.

SHRI HITENDRA DESAI (Godhra): Sir, you have agreed to have a discussion on Bihar.

MR. SPEAKER: No, no. Mr. Hitendra Desai, Probably, you have not heard I said I am not allowing an adjournment motion because it is a State subject. But I am prepared to provide every opportunity to discuss it. That is what I said.

DR. HENRY AUSTIN (Ernakulam): The situation in Bihar is very serious. Seven universities are closed down. It is a matter of great concern to the people of this country.

(Interruptions)

SHRI SAUGATA ROY: I have given notice of a Calling Attention motion. You say you will give other opportunity. Where is the other opportunity? I told you repeatedly, but you say you will give other opportunity. It cannot go on forever.

MR. SPEAKER: I have got to give opportunity for everything.

SHRI VASANT SATHE (Akola): Yesterday, to my question you said

[Shri Vasant Sathe]

that you would allow discussion in some other form I would like to state that notice also has been given by me under Rule 193. If you allow a discussion, more Members than in Calling Attention will be able to participate. That will satisfy us. So, it is within your powers. So, why don't you allow? I think the Prime Minister will have no objection to a one hour discussion at the end of the day on Bihar situation and that can be allowed under Rule 193—not only the discussion on Bihar, but the general explosive situation in Banaras Hindu University and Aligarh University. Why don't we discuss it? Let members from the other side also participate in it. Because in a Calling Attention the names of only one or two Members will come in the ballot and they will get a chance, while the other Members will not get a chance. I would suggest that a better alternative is that you allow a motion under rule 193. You have got the discretion.

MR SPEAKER I will not decide on the subject now. I will consider the subject.

SHRI SAUGATA ROY Sir, we give notice of motions on various subjects and we appeal to you. What else can we do? You have to protect our interests.

12.06 hrs.

#### RE COVERAGE OF PROCEEDINGS OF THE HOUSE IN AIR BROADCASTS

श्री राम लाल पासवान (हाजीपुर) अध्यक्ष जी, जब हम लोग यहाँ पर किसी चीज पर बोलते हैं, जैसे आजकल जैन-बजट पर बहस चल रही है, जो कि एक बहुत महत्वपूर्ण विषय है, तो मुझे य कहने हुए बहुत दुख होता है कि प्राकाशवाणी में प्रसारण के मामले में अभी भी पक्षपातपूर्ण

रवैया चल रहा है। मेम्बर का मुह देख कर, नाम को देख कर प्रसारण किया जाता है। वल हम काफी सदस्य इस विषय पर बोले थे, जिन में से एक मैं भी था। जब रात को हम ने प्राकाशवाणी को सुना, तो हिन्दी का प्रसारण में तो कुछ लोगों के नाम दिये गये थे, लेकिन अंग्रेजी में बिल्कुल नाम नहीं दिये गये।

इन से पहले भी विगत मत्र में हम तरह का मामला हुआ था। जब हम ने न्यूज टायरेक्टर को टेलीफोन किया, तो उन ने जवाब को सुन कर भाग को आश्चर्य होगा, कि जो हमारे लोग बचा जाने है, वे अंग्रेजी वाले लोग है, ऐसी स्थिति में जो हम यहाँ हिन्दी में बोलते है, उन का वे गलत अर्थ ले लेते है। मैं उस का एक उदाहरण आपके सामने रखता हूँ—वल हम ने कहा था कि नौकरी पान की उम्र सीमा को बढ़ाया जाय, लेकिन मन्त्रे रडियो में जो प्रसारण किया गया, उस में कहा गया कि अवकाश के लिए उम्र की सीमा को घटाया जाय। हम कहते है—आम की बात, लेकिन प्रसारण किया जाता है—इमनी। इमने से आप देखेंगे कि रेडियो में सही प्रसारण नहीं होता है, उस का गलत अर्थ लगा कर प्रसारण कर दिया जाता है।

मैं आज आप के माध्यम में कहना चाहता हूँ कि इस सम्बन्ध में कोई नोति निर्धारित की जानी चाहिए ताकि जो सदस्य यहाँ पर भाषण दे, उन की भावनाओं को सही रूप से जनता के सामने प्रदर्शित किया जाय या साफ कह दिया जाय कि ऐसा नहीं होगा, लेकिन तोड़-मरोड़ कर प्रसारित नहीं किया जाय। मैं चाहता हूँ कि मन्त्री महोदय इस सम्बन्ध में स्पष्टीकरण दे।

MR SPEAKER I may tell you that I have already written to Samachar about the inadequacy of coverage. I shall also write to the Minister concerned.